

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 889/2022

In the matter of: -

JEETU YADAV

... APPLICANT

VERSUS

UPPCB & ORS.

... RESPONDENT

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THROUGH



Date:30.12.2024

Place: New Delhi

PRIYANKA SWAMI

ADVOCATE
COUNSEL FOR SEIAA, UTTAR PRADESH
F-13, JANGPURA, NEW DELHI 110014
E-mail:advpriyankaswami@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 889/2022

In the matter of:-

JEETU YADAV

... APPLICANT

VERSUS

UPPCB & ORS.

... RESPONDENT

**ACTION TAKEN REPORT ON BEHALF OF AMROHA, IN COMPLIANCE
WITH THE ORDER DATED 05.07.2024 ALONG WITH THE SUPPORTING
AFFIDAVIT.**

1. In compliance with the order dated 05-07-2024 passed by the Hon'ble National Green Tribunal (NGT) in OA No.-889/2022 (IA No.-321/2022, IA No.-18/24, IA No.-14/24, IA No.-13/24), the Hon'ble Tribunal emphasized the need to address pending writ petitions concerning several brick kilns mentioned in the Action Taken Report (ATR) submitted by the District Magistrate, Amroha. A relevant excerpt from the order is reproduced below for clarity:

“4. Learned Counsel for the UPPCB referring to the chart of pending proceedings reproduced in the action taken report by the District Magistrate, Amroha dated nil page 1913 has submitted that in respect

of the brick kilns from sl. no. 44 till 55 and 58 till 61 and 63 to 70, no details of the pending writ petitions have been disclosed, therefore, further action for recovery of the Environmental Compensation (EC) can be taken against them.”

2. That, in compliance with the order dated 05-07-2024 passed by the Hon’ble National Green Tribunal (NGT) in **OA No.-889/2022 (IA No.-321/2022, IA No.-18/24, IA No.-14/24, IA No.-13/24)**, this Action Taken Report is respectfully submitted. The Hon’ble Tribunal emphasized the necessity to address pending writ petitions concerning several brick kilns mentioned in the Action Taken Report submitted by the District Magistrate, Amroha. The Hon’ble Tribunal specifically noted the absence of details regarding the pending writ petitions of brick kilns listed as **Sl. No. 44 to 55, 58 to 63, and 63 to 70**, and directed further action for the recovery of Environmental Compensation (EC) from these establishments.
3. That the identified list encompasses **24 brick kilns**, categorized as follows: **Sl. No. 44 to 55** includes 12 brick kilns, **Sl. No. 58 to 63** includes 6 brick kilns, and **Sl. No. 63 to 70** includes 6 brick kilns. The Hon’ble Tribunal’s directive underscores the importance of ascertaining the legal status of these brick kilns to ensure compliance with the recovery measures for Environmental Compensation. A copy of the status regarding pending writ petitions for the 24 brick kilns is filed herewith and marked as **ANNEXURE 1**.
4. That it is pertinent to mention that **22 of these 24 brick kilns** have approached the Hon’ble High Court (Lucknow/Allahabad Bench) by filing writ petitions. These writ petitions challenge the Environmental Compensation imposed by

the Uttar Pradesh Pollution Control Board (UPPCB) and seek judicial relief, including the setting aside and stay of recovery actions. Consequently, as per the prevailing legal framework, no recovery measures can currently be initiated against these entities while the writ petitions remain sub judice. Legal representatives have taken necessary steps, such as filing counters to the writ petitions and seeking the vacation of interim stays where applicable. A copy of one of the writ petitions, along with the counter and steps taken for the vacation of stay, is filed herewith and marked as **ANNEXURE 2 Colly**.

5. That the remaining two brick kilns, namely Asra Ent Udyog, Village Chandnagar, Amroha, and Khan Brick Field, Village Sakergarhi, Amroha, face unique challenges that have prevented further legal action. Regarding Asra Ent Udyog, as per SDM Amroha Letter No.-1133/Sangrah/2024 dated 20-09-2024, it has been reported that the proprietor, Mr. Raviraj, passed away on 10-06-2022, leaving no successors to represent the entity. Consequently, the recovery citation could not proceed. Similarly, regarding Khan Brick Field, as per SDM Hasanpur Letter No.-195/Sangrah/2024 dated 20-09-2024, it has been reported that Mr. Yusuf Khan does not possess any movable or immovable property in District Amroha and was operating as a tenant. Due to the lack of verifiable records, the citation could not be processed further. A copy of the SDM Amroha Letter No.-1133/Sangrah/2024 dated 20-09-2024, along with the death certificate of Mr. Raviraj, proprietor of Asra Ent Udyog, is filed herewith and marked as **ANNEXURE 3**. Along with the SDM Hasanpur Letter No.-195/Sangrah/2024 dated 20-09-2024, reporting the absence of movable and immovable property for Mr. Yusuf Khan of Khan Brick Field, is filed herewith and marked as **ANNEXURE 4**.

6. That the pendency of writ petitions and the specific circumstances of these two brick kilns pose significant challenges to the execution of recovery proceedings. The legal framework restricts enforcement actions against entities that have sought judicial relief. This necessitates continuous monitoring of the legal proceedings, coordination with legal representatives, and exploring avenues for expediting the resolution of these cases. Moreover, addressing the unique situations of the two brick kilns requires further investigation and collaboration with local authorities to resolve ownership and tenancy issues.
7. That, in light of the above, it is respectfully submitted that this report provides a comprehensive update on the status of the 24 brick kilns referenced in the Hon'ble Tribunal's order dated 05-07-2024. The challenges posed by the pending writ petitions and other legal and factual circumstances have been outlined, and appropriate steps will continue to be taken in accordance with the Hon'ble Tribunal's directives. Further interim updates will be submitted as necessary to ensure compliance with the Hon'ble Tribunal's orders.

THROUGH



Date:30.12.2024
Place: New Delhi

PRIYANKA SWAMI
ADVOCATE
COUNSEL FOR SEIAA, UTTAR PRADESH
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E-mail:advpriyankaswami@gmail.com

IN THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 889/2022

In the matter of:-

JEETU YADAV

... APPLICANT

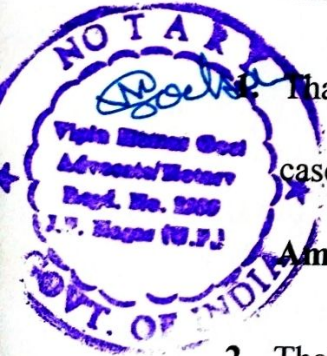
VERSUS

UPPCB & ORS.

... RESPONDENT

AFFIDAVIT

I, Smt. NIDHI GUPTA VATS aged about 37 years w/o Shri. Anurag Vats is presently posted as DISTRICT MAGISTRATE, DISTRICT AMROHA, STATE OF U.P having an office at AMROHA, STATE OF U.P



That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit on behalf of **District Magistrate, Amroha** before this Tribunal.

2. That the accompanying action taken report has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying action taken report are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



VERIFICATION

Verified on solemn affirmation at New Delhi on this 24 day of DECEMBER 2024, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

[Signature]

DEPONENT

जिलाधिकारी
अमरोहा

Atty

[Signature]

24-12-24

[Signature]

DEPONENT

जिलाधिकारी
अमरोहा

Nidhi Gupta vats w/o Sh. Amurag vats

Self 24-12-2024

Amurag vats presently posted as D.M. Amroha

Notary text: I have satisfied myself after examining the deponent...
No. 2250
J.P. Goel
Advocate/Notary
Govt. of India
Regd. No. 2250
J.P. Nagar (N.D.)

Item No. 10

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 889/2022
(IA No. 321/2022, IA No. 18/2024,
IA No. 14/2024, IA No. 13/2024)

Jeetu Yadav

Applicant

Versus

UP Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 05.07.2024

**CORAM: HON'BLE MR. JUSTICE PRAKASH SHRIVASTAVA, CHAIRPERSON
HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

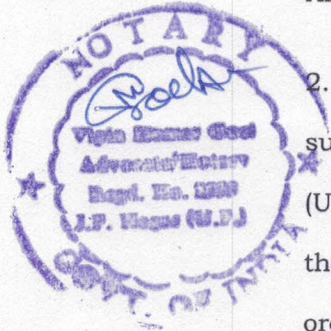
Respondent: Ms. Garima Prashad, AAG with Ms. Priyanka Swami, Adv. for the State of
UP
Mr. Daleep Dhyani, Adv. for UPPCB (Through VC)

ORDER

1. In this original application, the issue in respect of illegally operating brick kilns in Districts of Moradabad, Sambhal, Rampur and Amroha is involved.

2. The Tribunal in the order dated 21.12.2023 had noted the submission of Counsel for the Uttar Pradesh Pollution Control Board (UPPCB) that the communication for recovery of compensation sent by the Member Secretary, UPPCB to the concerned District Magistrate is an order issued by the Board under section 31A of the Air (Prevention and Control of Pollution) Act, 1981. Hence, the Tribunal had granted the opportunity to Counsel for the concerned parties to argue this issue.

3. Learned AAG appearing for State of UP has submitted that all the brick kiln owners against whom action was taken have filed the writ petitions before the High Court against the action initiated against them and the High Court in WPC No. 151/2024, *M/s. New Star Brick Works vs. State of UP and Ors.* and number of connected writ petitions on



06.02.2024 had directed "*status quo* existing as on today, shall be maintained". She has submitted that in view of the aforesaid order of *status quo*, the further action cannot be taken by the concerned authorities. In view of the subsequent development which has pointed out, the legal issue which was to be examined has now become academic, hence need not be gone into at this stage.

4. Learned Counsel for the UPPCB referring to the chart of pending proceedings reproduced in the action taken report by the District Magistrate, Amroha dated nil page 1913 has submitted that in respect of the brick kilns from sl. no. 44 till 55 and 58 till 61 and 63 to 70, no details of the pending writ petitions have been disclosed, therefore, further action for recovery of the Environmental Compensation (EC) can be taken against them.

5. Learned Counsel for the State has submitted that she will examine it and if there is no stay operating against those units, appropriate further action for recovery of the EC will be taken without any further delay. Let further action taken report be filed by the State within eight weeks by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

6. List on 25.09.2024.

Prakash Shrivastava, CP

Arun Kumar Tyagi, JM

Dr. A. Senthil Vel, EM

July 05, 2024
Original Application No. 889/2022
(IA No. 321/2022, IA No. 18/2024,
IA No.14/2024, IA No.13/2024)
DV

Court No. - 21

Case :- WRIT - C No. - 10534 of 2024

Petitioner :- M/S New Raja Ent Udyog Old Name Raja Ent Udyog And 4 Others

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Pradeep Kumar, Rakesh Kumar Singh

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Kshitij Shailendra, J.

1. It is stated that identical matters are coming up for consideration before the Court.
2. As prayed, connect with Writ-C No. 1525 of 2024 (M/S Arzu Brick Works vs. State of U.P. & 5 Ors.).
3. In the meantime, no coercive action shall be taken on basis of the impugned demand notice (Annexure-1).

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)

Order Date :- 1.4.2024
Ruhi H.



Court No. - 40

Case :- WRIT - C No. - 5688 of 2024

Petitioner :- M/S Indian Bricks Works Old Name Madad Bricks Works

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Ashwani Kumar Mishra, J.

Hon'ble Syed Qamar Hasan Rizvi, J.

Connect alongwith the records of Writ Petition No. 1525 of 2024 and list on the date fixed in the leading matter.

It shall be open for the respondents to file a counter affidavit in the meantime.

Till the next date of listing, no recovery shall be made from the petitioner, in view of the protection granted in the leading matter.

Order Date :- 23.2.2024
Ranjeet Sahu



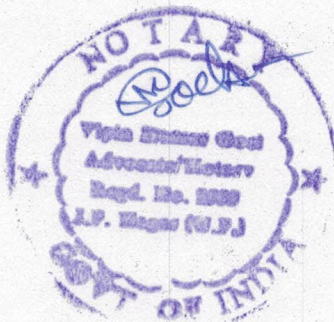
Court No. - 7**Case :- WRIT - C.No. - 866 of 2024****Petitioner :- M/S Hafeez Ent Uchhyog Thru Authorized Signatory Sayeed Khan****Respondent :- State Of U.P. Thru Addl. Chief Secy. Environment, Forests And Climate Change And Ors.****Counsel for Petitioner :- Salil Kumar Srivastava, Rahul Srivastava****Counsel for Respondent :- C.S.C., Asst Srivastava****Hon'ble Manoj Kumar Gupta, Acting Chief Justice****Hon'ble Saurabh Lavania, J.**

1. Learned counsel appearing on behalf of respondents No. 2, 3, 4 & 5, U.P. Pollution Control Board, states that identical controversy is under consideration in Writ - C No. 265 of 2024 and which is posted for hearing on 12 February 2024.

2. Accordingly, connect with Writ - C No. 265 of 2024 and list on 12 February 2024.

3. Learned counsel for U.P. Pollution Control Board states that in the meantime the respondents do not intend to take any coercive measure against the petitioner.

4. The said statement is recorded.

Order Date :- 30.1.2024**Mukesh Kr.****(Saurabh Lavania, J.) (Manoj Kumar Gupta, A.C.J.)**

Court No. - 3

Case :- WRIT - C No. - 5943 of 2024

Petitioner :- Ms Classic Bricks Works

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Anjani Kumar Mishra.J.

Hon'ble Jayant Banerji.J.

1. Connect with Writ C No. 1525 of 2024.

Order Date :- 26.2.2024

Aditya Tripathi



High Court of Judicature at Allahabad

.PENDING

Case Status - WRIT - C (WRIC)-[7950/2024]

Generated on : 19-09-2024 at 01:37:29 pm

Filing No.	WRIC/49826/2024	Filing Date : 04-03-2024
CNR	UPHC051371902024	Date of Registration : 06-03-2024

Case Status

First Hearing Date	12th March 2024
Next Hearing Date	-- (Connected with WRIC/1525/2024)
Coram	
Bench Type	Division Bench
Causelist Type	Additional/Unlisted List
State	UTTARPRADESH
District	AMROHA (JYOTIBA P Nagar)

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
1, M/S A.K.M. BRICK FIELD	1. State of U.P. AND 5 OTHERS
Advocate - RAKESH KUMAR SINGH(A/R1470/2012),PRADEEP KUMAR(A/P0910/2021)	Advocate - C.S.C.(CSC/2012),SANDEEP KUMAR SRIVASTAVA(A/S0103/2012)

Category Details

Category	MISCELLANEOUS RECOVERY (39900)
Sub Category	Recovery of expenses and interest under the Air (Prevention and Control of Pollution) Act 1981. (39919)

Disclaimer: Status report is based on data available on CCMS servers.

Printed on 19-09-2024 at 01:36:03 pm



Court No. - 21

Case :- WRIT - C No. - 5878 of 2024

Petitioner :- M/S Kanha Eint Udyog Through Its Proprietors And
4 Others

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Kshitij Shailendra, J.

1. Connect and list along with Writ - C No. - 1525 of 2024 (M/S
Arzu Brick Works vs. State Of Up And 5 Other).

2. In the meanwhile, recovery pursuant to the impugned demand
notice (Annexure-1) shall remain in abeyance.

Order Date :- 26.2.2024

Mukesh Kr.

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)



Court No. - 29

Case :- WRIT - C No. - 5434 of 2024

Petitioner :- M/S Golden Bricks Works And 3 Others

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Vivek Kumar Birla, J.

Hon'ble Donadi Ramesh, J.

1. Heard Shri Rakesh Kumar Singh, learned counsel for the petitioner, Shri Sandeep Kumar Srivastava, learned counsel appearing for respondent nos. 2 and 5 and learned Standing appearing for respondent no. 1, 3, 4 and 6.
2. Connect with Writ C No. 1525 of 2024, M/S Arzu Brick Works Vs. State of U.P. and 5 Others.
3. All the respondents are granted three weeks' time to file counter affidavit.
4. Interim order granted in the leading petition shall stand extended in the present case as well, till the next date of listing.

Order Date :- 22.2.2024

A Gautam



NO. - 29

WRIT - C No. - 6709 of 2024

M/S Umar Altmas Brick Field

State Of Up And 5 Others

Petitioner :- Pradeep Kumar, Rakesh Kumar Singh

Respondent :- C.S.C., Sandeep Kumar Srivastava

Vivek Kumar Birla, J.

Sanadi Ramesh, J.

with Writ-C No. 1525 of 2025 (M/s. Arzu Brick Works vs. State of others).

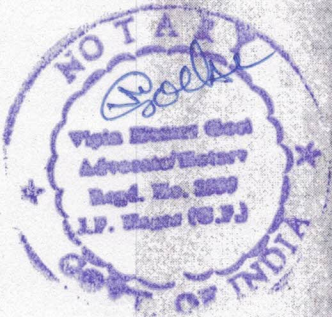
counsel for U.P. Pollution Control Board seeks time to file counter states that he is already in receipt of instructions.

three weeks' time is allowed for filing counter affidavit.

on 18.03.2024 along with connected matters.

order in the instant case as well as in all connected cases is the next date of listing.

1.3.2024



ANNEX

Court No. - 21

Case :- WRIT - C No. - 6148 of 2024

Petitioner :- M/S Indian Works

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Kshitij Shailendra, J.

1. Connect and list along with Writ - C No. - 1525 of 2024 (M/S Arzu Brick Works vs. State Of Up And 5 Other).

2. In the meanwhile, recovery pursuant to the impugned demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 26.2.2024

Mukesh Kr.

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)



Court No. - 21

Case :- WRIT - C No. - 5939 of 2024

Petitioner :- M/S Laxmi Ent Udyog And 2 Others

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

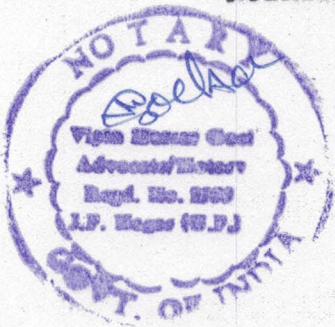
Hon'ble Kshitij Shailendra, J.

1. Connect and list along with Writ - C No. - 1525 of 2024 (M/S Arzu Brick Works vs. State Of Up And 5 Other).

2. In the meanwhile, recovery pursuant to the impugned demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 26.2.2024

Mukesh Kr.



(Kshitij Shailendra, J.)

(Manoj Kumar Gupta, J.)

Chief Justice's Court

Case :- WRIT - C No. - 2566 of 2024

Petitioner :- Ms Super Gold Bricks Work Through Its Proprietors
Raj Kumar And Another

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Rakesh Kumar Singh, Pradeep Kumar

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Arun Bhansali, Chief JusticeHon'ble Manoj Kumar Gupta, J.

1. Learned counsel for the respondent prays for time to file counter affidavit.
2. Time prayed for is allowed.
3. Connect with Writ-C No.1525 of 2024.
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 15.2.2024

SK

(Manoj Kumar Gupta, J.)

(Arun Bhansali, C.J.)

CLO UPPCB <clo@uppcb.in>

Gmail

5-30-1-24
100/22-7
20-2-24
c-7

20/2/24

FB-1
21/2

No 2566/2024 Ms Super gold brick Work

ge

Tue, Feb 20, 2024 at 1:51 PM

PCB <clo@uppcb.in>

3anda <robanda@uppcb.in>

contact board counsel Sri Sandeep Srivastava to file the counter affidavit in the above said petition before the date of listing.

VRIC(A)_2566_2024.pdf

5K

High Court of Judicature at Allahabad - Lucknow

e-Filed
PENDING

Case Status - WRIT - C (WRIC) - [1281/2024]

Generated on : 19-09-2024 at 03:45:32 pm

e-filed with Diary No. 1087_2024 on 06-02-2024	Filing Date : 06-02-2024
Filing No. WRIC/4241/2024	Date of Registration : 06-02-2024
CNR UPHC020090392024	

Case Status

First Hearing Date	08th February 2024
Next Hearing Date	--- (connected with WRIC/151/2024)
Stage of Case	For Hearing
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	Transferred Additional/Unlisted List
State	UTTARPRADESH
District	AMROHA

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
M/s Jishan Ent Udyog, through Partner Mohd. Ali Advocate - JALAJ KUMAR GUPTA (B/J0105/2012) , MEHDI KHAN (B/M1118/2022) , MOHD. ASLAM KHAN (B/M0565/2012)	1. STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS 2. U.P. POLLUTION CONTROL BOARD THRU. ITS CHAIRMAN 3. MEMBER SECY., U.P. POLLUTION CONTROL BOARD 4. CHIEF ENVIRONMENTAL OFFICER- CIRCLE-7 5. D.M. AMROHA 6. TEHSILDAR, AMROHA Advocate - C.S.C. (G/CSC /1900) , ASIT SRIVASTAVA (B/A1480/2012)

Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Sub Category	Miscellaneous (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2024 (22795/2024) Classification : Stay Application	M/s Jishan Ent Udyog, through Partner Mohd. Ali Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA	06-02-2024		Pending
IA/2/2024 (37224/2024) Classification : Miscellaneous	M/s Jishan Ent Udyog, through Partner Mohd. Ali Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)	29-02-2024	11-03-2024	Pending

Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice \ In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Transferred Additional/Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)	17-09-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	10-07-2024	
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	05-03-2024	LIST WITH RECORD
Daily IA List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	08-02-2024	DATE FIXED
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)		

View Order Sheet

Disclaimer: Information is based on updation done by the Bench Secretaries or date received from concerned sections and is subject to further verification/corrections. This is not an authentic/certified copy of information regarding status of case/miscellaneous applications filed in a case. Authentic/certified information may be obtained under chapter VIII rule 30 of Allahabad High Court Rules. Mistake, if any, may be brought to the notice of Jt. Registrar(J)(Computer).

e-Filed

PENDING

Case Status - WRIT - C (WRIC) - [1297/2024]

General

2024 on 08-02-2024	WRIC/4306/2024	Filing Date : 08-02-2024
	UPHC020091642024	Date of Registration : 08-02-2024

Case Status

08th February 2024
-- (connected with WRIC/151/2024)
For Hearing
--
Division Bench
WRITS Civil
Additional/Unlisted List
UTTARPRADESH
AMROHA

Petitioner/Respondent and their Advocate(s)

Name Mehrab Ent Udyog), through Partner Mushahid SUPTA (B/J0105/2012), MEHDI KHAN (BM1118/2022), MOHD. ASLAM	Respondent 1. STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMEN LKO. AND OTHERS 2. U.P. POLLUTION CONTROL BOARD THRU. ITS CHAIRMAN 3. MEMBER SECY., U.P. POLLUTION CONTROL BOARD 4. CHIEF ENVIRONMENTAL OFFICER- CIRCLE-7 5. D.M.AMROHA 6. TEHSILDAR, AMROHA Advocate - C.S.C. (G/CSC /1900) , , ASIT SRIVASTAVA (B/A14
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Category Details

WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Miscellaneous (90)

IA Details

Party	Mr Sakant Ent Udyog (Old Name Mehrab Ent Udyog), through Partner Mushahid Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA
Classification :	Mr Sakant Ent Udyog (Old Name Mehrab Ent Udyog), through Partner Mushahid Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)

Listing History

Hon'ble Mr./Ms./Dr. Justice	Listing Date
1 in chamber of Registrar(s)/Jt. Registrar(s)	
CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024
RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	05-03-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	18-02-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024
ATTAU RAHIMAH MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	08-02-2024

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High Court of Judicature at Allahabad - Lucknow

e-Filed

PENDING

Case Status - WRIT - C (WRIC) - [771/2024]

Generated on : 19-09-2024 at 01:01:20 pm

604_2024 on 21-01-2024

WRIC/2469/2024	Filing Date : 23-01-2024
UPHC020053142024	Date of Registration : 23-01-2024

Case Status

25th January 2024
-- (connected with WRIC/151/2024)
For Hearing
--
Division Bench
WRITS Civil
Transferred Additional/Unlisted List
UTTARPRADESH
LUCKNOW

Petitioner/Respondent and their Advocate(s)

BRICK WORKS THROUGH PARTNER SHRI RAHAT JAAN IT SHUKLA (B/P0710/2016)	Respondent 1. STATE OF U.P. THROUGH PRINCIPAL SECRETARY, FOREST, ENVIRONMENT AND CLIMATE CHANGE AND ORS. 2. U.P.P.C.B. THRU CHAIRMAN 3. MEMBER SECY, U.P.P.C.B. LUCKNOW 4. CHIEF ENVIRONMENTAL OFFICER CIRCLE 7 TC-12V LUCKNOW 5. D.M., AMROHA 6. TEHSILDAR, AMROHA Advocate - C.S.C. (G/CSC /1900) , ASIT SRIVASTAVA (B/A1480/2012)
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Category Details

WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Miscellaneous (90)

IA Details

	Party	Date of Filing	Next / Disposal Date	IA Status
1) Application	M/S HAZI MUSHTAQ BRICK WORKS THROUGH PARTNER SHRI RAHAT JAAN Vs STATE OF U.P. THROUGH PRINCIPAL SECRETARY, FOREST, ENVIRONMENT AND CLIMATE CHANGE AND ORS. Applied by (Advocate) : PRASHANT SHUKLA	22-01-2024		Pending

Listing History

	Hon'ble Mr./Ms./Dr. Justice In chamber of Registrar(s)/JL Registrar(s)	Listing Date	Short Order
Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)	17-09-2024	
	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	10-07-2024	
	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	08-02-2024	
	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	25-01-2024	DATE FIXED

View Order Sheet

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Court No. - 21**Case :- WRIT - C No. - 3598 of 2024****Petitioner :- M/S King Brick Field****Respondent :- State Of Up And 5 Others****Counsel for Petitioner :- Pradeep Kumar, Rakesh Kumar Singh****Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava****Hon'ble Manoj Kumar Gupta, J.****Hon'ble Kshitij Shailendra, J.**

1. It is submitted by learned counsel for the petitioner that the controversy involved in the present case is identical to that which is under consideration by this Court in Writ C No.1525 of 2024 and wherein interim order is also in operation.
2. Connect and list alongwith Writ C No.1525 of 2024 (M/S Arzu Brick Works vs. State Of Up And 5 Others).
3. In the meantime, the recovery in pursuance of the impugned order (Annexure No.1) shall remain stayed.

Order Date :- 19.3.2024**Jyotsana****(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)**

High Court of Judicature at Allahabad - Lucknow

e-Filed
PENDING

Case Status - WRIT - C (WRIC) - [1279/2024]

Generated on : 19-09-2024 at 03:46:49 pm.

e-filed with Diary No. 1091_2024 on 06-02-2024		
Filing No.	WRIC/4240/2024	Filing Date : 06-02-2024
CNR	UPHC020090382024	Date of Registration : 06-02-2024

Case Status

First Hearing Date	08th February 2024
Next Hearing Date	--- (connected with WRIC/151/2024)
Stage of Case	For Hearing
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	Transferred Additional/Unlisted List
State	UTTARPRADESH
District	AMROHA

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
M/s Mohasin Brick Works (present name New Fine Brick Works), through partnet Razabul Advocate - JALAJ KUMAR GUPTA (B/J0105/2012), MEHDI KHAN (B/M1118/2022), MOHD. ASLAM KHAN (B/M0565/2012)	1. STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS 2. U.P. POLLUTION CONTROL BOARD THRU. ITS CHAIRMAN 3. MEMBER SECY., U.P. POLLUTION CONTROL BOARD 4. CHIEF ENVIRONMENTAL OFFICER- CIRCLE-7 5. D.M. AMROHA 6. TEHSILDAR, AMROHA Advocate - C.S.C. (G/CSC/1900) , , ASIT SRIVASTAVA (B/A1480/2012)

Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Sub Category	Miscellaneous (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2024 (22794/2024) Classification : Stay Application	M/s Mohasin Brick Works (present name New Fine Brick Works), through partnet Razabul Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA	06-02-2024		Pending
IA/2/2024 (37226/2024) Classification : Miscellaneous	M/s Mohasin Brick Works (present name New Fine Brick Works), through partnet Razabul Vs STATE OF U.P. THRU. PRIN. SECY., FOREST ENVIRONMENT AND CLIMATE CHANGE DEPTT., LKO. AND OTHERS Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)	29-02-2024	11-03-2024	Pending

Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice \ In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Transferred Additional/Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)	17-09-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	10-07-2024	
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	05-03-2024	LIST WITH RECORD
Daily IA List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)		
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
Fresh Supplementary List - 1	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	08-02-2024	DATE FIXED

View Order Sheet

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Court No. - 21

Case :- WRIT - C No. - 8310 of 2024

Petitioner :- M/S New Rashik Ent Udyog Sinaura

Respondent :- State Of Up And 5 Others

Counsel for Petitioner :- Pradeep Kumar, Rakesh Kumar Singh

Counsel for Respondent :- C.S.C., Sandeep Kumar Srivastava

Hon'ble Manoj Kumar Gupta, J.

Hon'ble Kshitij Shailendra, J.

1. Learned counsel for the respondent prays for time to file counter affidavit or seek instructions.
2. Time prayed for is allowed.
3. Connect with Writ-C No.1525 of 2024.
4. In the meanwhile, recovery pursuant to the impugned recovery demand notice (Annexure-1) shall remain in abeyance.

Order Date :- 14.3.2024
AKShukla/-

(Kshitij Shailendra, J.) (Manoj Kumar Gupta, J.)



High Court of Judicature at Allahabad - Lucknow

98

e-Filed

PENDING

Case Status - WRIT - C (WRIC) - [1402/2024]

Generated on : 19-09-2024 at 03:57:51 pm

e-filed with Diary No. 1146_2024 on 07-02-2024		Filing Date : 08-02-2024
Filing No.	WRIC/4575/2024	Date of Registration : 08-02-2024
CNR	UPHC020096842024	

Case Status

First Hearing Date	12th February 2024
Next Hearing Date	--- (connected with WRIC/151/2024)
Stage of Case	For Hearing
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	Transferred Additional/Unlisted List
State	UTTARPRADESH
District	AMROHA

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
M/s Shyam Ent Udyog (New Present Name Sangam Ent Udyog) THRU. PARTNER TAUSIF Advocate - JALAJ KUMAR GUPTA (B/J0105/2012) , MOHD. ASLAM KHAN (B/M0565/2012) , MEHDI KHAN (B/M1118/2022)	1. State of U.P THRU. PRIN. SECY. FOREST, ENVIRONMENT AND CLIMATE CHANGE AND ORS. 2. U.P.P.C.B. THRU. CHAIRMAN 3. MEMBER SECY., U.P.P.C.B. 4. CHIEF ENVIRONMENTAL OFFICER, LKO. 5. D.M., AMROHA 6. TEHSILDAR, AMROHA Advocate - C.S.C. (G/CSC /1900) , ASIT SRIVASTAVA (B/A1480/2012) ,

Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Sub Category	Miscellaneous (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2024 (24337/2024) Classification : Stay Application	M/s Shyam Ent Udyog (New Present Name Sangam Ent Udyog) THRU. PARTNER TAUSIF Vs State of U.P THRU. PRIN. SECY. FOREST, ENVIRONMENT AND CLIMATE CHANGE AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA	08-02-2024		Pending
IA/2/2024 (38713/2024) Classification : Miscellaneous	M/s Shyam Ent Udyog (New Present Name Sangam Ent Udyog) THRU. PARTNER TAUSIF Vs State of U.P THRU. PRIN. SECY. FOREST, ENVIRONMENT AND CLIMATE CHANGE AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)	01-03-2024	11-03-2024	Pending

Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Transferred Additional/Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)	17-09-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	10-07-2024	
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
Daily IA List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	05-03-2024	LIST WITH RECORD
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	

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High Court of Judicature at Allahabad - Lucknow

e-Filed

PENDING

Case Status - WRIT - C (WRIC) - [1324/2024]

Generated on : 04-06-2024 at 12:31:37 pm

on 06-02-2024

WRIC/1324/2024	Filing Date : 07-02-2024
UPHC020092512024	Date of Registration : 07-02-2024

Case Status

09th February 2024
--- (connected with WRIC/131/2024)
For Hearing

Division Bench
WRITS Civil
Additional/Unlisted List
UTTARPRADESH
AMROHA

Petitioner/Respondent and their Advocate(s)

PETITIONER MR PARTNER NANHE KHAN A (BUJ0105/2012), MEHDI KHAN (B/M1118/2022), MOHD, ASLAM	Respondent 1. STATE OF U.P. THRU PRIN. SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. 2. U.P.P.C.B. THRU CHAIRMAN 3. MEMBER SECY. U.P.P.C.B. LUCKNOW 4. CHIEF ENVIRONMENT OFFICER (CIRCLE 7) U.P.P.C.B. LUCKNOW 5. DISTRICT MAGISTRATE AMROHA 6. TEHSILDAR AMROHA, AMROHA Advocate - C.S.C. (G/CSC/1900), ASIT SRIVASTAVA (B/A1480/2012).
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Category Details

WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Miscellaneous (90)

IA Details

Party	Date of Filing	Next / Disposal Date	IA Status
M/S HINDUSTAN ENT UDYOG THRU PARTNER NANHE KHAN Vs STATE OF U.P. THRU PRIN. SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA	06-02-2024		Pending
M/S HINDUSTAN ENT UDYOG THRU PARTNER NANHE KHAN Vs STATE OF U.P. THRU PRIN. SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)	01-03-2024	11-03-2024	Pending

Listing History

Hon'ble Mr./Ms./Dr. Justice In chamber of Registrar(s)/JL Registrar(s)	Listing Date	Short Order
CHIEF JUSTICE, JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
RAJAN ROY, OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	05-03-2024	LIST WITH RECORD
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
ATTAU RAHMAN MASOODI, BRUJ RAJ SINGH (Bench ID : 3109)	09-02-2024	DATE FIXED

View Order Sheet

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High Court of Judicature at Allahabad - Lucknow

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PENDING

Case Status - WRIT - C (WRIC) - [1325/2024]

Generated on : 04-06-2024 at 12:32:41 pm

L 2024 on 04-02-2024

WRICM353/2024	Filing Date : 07-02-2024
UPHC020092532024	Date of Registration : 07-02-2024

Case Status

Date	09th February 2024
Remarks	-- (connected with WRIC/151/2024)
For Hearing	--
Division Bench	--
WRITS Civil	--
Additional/Unfiled List	--
UTTAR PRADESH	--
AMROHA	--

Petitioner/Respondent and their Advocate(s)

BRICKS THRU PROPRIETOR AFTAB KHAN GUPTA (BJ0105/2012), MOHD. ASLAM KHAN (B/M0585/2012), MEHDI	Respondent
	1. STATE OF U.P. THRU PRIN. SECY, FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. 2. U.P.P.C.B. THRU CHAIRMAN 3. MEMBER SECY, U.P.P.C.B. LUCKNOW 4. CHIEF ENVIRONMENT OFFICER (CIRCLE 7) U.P.P.C.B. LUCKNOW 5. DISTRICT MAGISTRATE AMROHA 6. TEHSILDAR HASANPUR, AMROHA Advocate - C.S.C. (G/CSC /1900) , , ASIT SRIVASTAVA (B/A/148/2012) -

Category Details

WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Miscellaneous (90)

IA Details

Particulars	Party	Date of Filing	Next / Disposal Date	IA Status
Particulars :	M/S NEW FAUJI BRICK WORKS THRU PROPRIETOR AFTAB KHAN Vs STATE OF U.P. THRU PRIN. SECY, FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA	06-02-2024		Pending
Particulars :	M/S NEW FAUJI BRICK WORKS THRU PROPRIETOR AFTAB KHAN Vs STATE OF U.P. THRU PRIN. SECY, FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA (BJ0105/2012)	01-03-2024	11-03-2024	Pending

Listing History

Hon'ble Mr./Ms./Dr. Justice	Listing Date	Short Order
In chamber of Registrar(s)/Jt. Registrar(s)	24-05-2024	List after a fixed period
CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	22-04-2024	List after a fixed period
RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)		
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3100)	05-03-2024	LIST WITH RECORD
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
ATTAR RAHIMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	09-02-2024	DATE FIXED

Viva Order filed

Information given by the Bench Description or data received from concerned sections and is subject to further verification/corrections. This is not an authenticated copy of information regarding status of case/miscellaneous. Any information may be obtained under Chapter VIII rule 30 of Allahabad High Court Rules. Mistake, if any, may be brought to the notice of Jt. Registrar (Computer).



High Court of Judicature at Allahabad - Lucknow

e-Filed
PENDING

Case Status - WRIT - C (WRIC) - [1988/2024]

Generated on : 19-09-2024 at 01:38:42 pm

e-filed with Diary No. 1663_2024 on 23-02-2024		
Filing No.	WRIC/6660/2024	Filing Date : 24-02-2024
CNR	UPHC020141562024	Date of Registration : 24-02-2024

Case Status

First Hearing Date	27th February 2024
Next Hearing Date	--- (connected with WRIC/151/2024)
Stage of Case	For Hearing
Coram	---
Bench Type	Division Bench
Judicial Branch	WRITS Civil
Causelist Type	Transferred Additional/Unlisted List
State	UTTARPRADESH
District	AMROHA

Petitioner/Respondent and their Advocate(s)

Petitioner M/S CHAPNA BRICK WORKS THRU PROP. SEEMA AGARWAL Advocate - JALAJ KUMAR GUPTA (B/J0105/2012) , MEHDI KHAN (B/M1118/2022) , MOHD. ASLAM KHAN (B/M0565/2012)	Respondent 1. STATE OF U.P. THRU PRIN.SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE AND ORS. 2. U.P.P.C.B. THRU CHAIRMAN 3. MEMBER SECY. U.P.P.C.B. LUCKNOW 4. CHIEF ENVIRONMENT OFFICER ZONE 5 U.P.P.C.B. LUCKNOW 5. D.M. AMROHA 6. TEHSILDAR HASANPUR AMROHA 7. C.P.C.B. NEW DELHI THRU MEMBER SECY. Advocate - C.S.C. (G/CSC /1900) , ASIT SRIVASTAVA (B/A1480/2012) , CHANDRA SHEKHAR PANDEY (B/C0068/2012)
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Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Sub Category	Miscellaneous (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2024 (34978/2024) Classification : Stay Application	M/S CHAPNA BRICK WORKS THRU PROP. SEEMA AGARWAL Vs STATE OF U.P. THRU PRIN.SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA	24-02-2024		Pending

Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Transferred Additional/Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)	17-09-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	10-07-2024	
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	24-05-2024	List after a fixed period
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	22-04-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	27-02-2024	SECTION COMPLIANCE

View Order Sheet

Disclaimer: Information is based on updation done by the Bench Secretaries or date received from concerned sections and is subject to further verification/corrections. This is not an authentic/certified copy of information regarding status of case/miscellaneous applications filed in a case. Authentic/certified information may be obtained under chapter VIII rule 30 of Allahabad High Court Rules. Mistake, if any, may be brought to the notice of Jt. Registrar(J)/Computer.

Printed on 19-09-2024 at 01:38:19 pm

High Court of Judicature at Allahabad - Lucknow

e-Filed

PENDING

Case Status - WRIT - C (WRIC) - [1286/2024]

e-filed with Diary No. 1086_2024 on 06-02-2024

Generated on : 19-09-2024 at 03:56:55 pm

Filing No.	WRIC/4249/2024	Filing Date : 06-02-2024
CNR	UPHC020090552024	Date of Registration : 06-02-2024

Case Status

First Hearing Date	
Next Hearing Date	08th February 2024
Stage of Case	-- (connected with WRIC/151/2024)
Coram	For Hearing
Bench Type	--
Judicial Branch	Division Bench
Causelist Type	WRITS Civil
State	Transferred Additional/Unlisted List
District	UTTARPRADESH AMROHA

Petitioner/Respondent and their Advocate(s)

Petitioner	Respondent
M/S SHANKAR BRICK WORKS (NEW NAME NARAYAN BRICK WORKS) THRU PROPRIETOR DEVDUTT Advocate - JALAJ KUMAR GUPTA (B/J0105/2012), MEHDI KHAN (B/M1118/2022), MOHD. ASLAM KHAN (B/M0565/2012)	1. STATE OF U.P. THRU PRIN.SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. 2. U.P.P.C.B. THRU CHAIRMAN 3. MEMBER SECY. U.P.P.C.B. LUCKNOW 4. CHIEF ENVIRONMENT OFFICER (CIRCLE 7) U.P.P.C.B. LUCKNOW 5. DISTRICT MAGISTRATE AMROHA 6. TEHSILDAR HASANPUR AMROHA Advocate - C.S.C. (G/CSC /1900) , , ASIT SRIVASTAVA (B/A1480/2012)

Category Details

Category	WRIT PETITION ON ENVIRONMENT PROTECTION (60700)
Sub Category	Miscellaneous (90)

IA Details

Application(s) Number	Party	Date of Filing	Next / Disposal Date	IA Status
IA/1/2024 (22804/2024) Classification : Stay Application	M/S SHANKAR BRICK WORKS (NEW NAME NARAYAN BRICK WORKS) THRU PROPRIETOR DEVDUTT Vs STATE OF U.P. THRU PRIN.SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA	06-02-2024		Pending
IA/2/2024 (37222/2024) Classification : Miscellaneous	M/S SHANKAR BRICK WORKS (NEW NAME NARAYAN BRICK WORKS) THRU PROPRIETOR DEVDUTT Vs STATE OF U.P. THRU PRIN.SECY. FORESTS, ENVIRONMENT AND CLIMATE CHANGE, LUCKNOW AND ORS. Applied by (Advocate) : JALAJ KUMAR GUPTA (B/J0105/2012)	29-02-2024	11-03-2024	Pending

Listing History

Cause List Type	Hon'ble Mr./Ms./Dr. Justice In chamber of Registrar(s)/Jt. Registrar(s)	Listing Date	Short Order
Transferred Additional/Unlisted List	SANGEETA CHANDRA , BRIJ RAJ SINGH (Bench ID : 3322)		
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	17-09-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	12-08-2024	List after a fixed period
Additional/Unlisted List	CHIEF JUSTICE , JASPREET SINGH (Bench ID : 3317)	10-07-2024	
Additional/Unlisted List	RAJAN ROY , OM PRAKASH SHUKLA (Bench ID : 3175)	24-05-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	22-04-2024	List after a fixed period
Additional/Unlisted List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	28-03-2024	
Daily IA List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	11-03-2024	DATE FIXED
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	05-03-2024	LIST WITH RECORD
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	04-03-2024	
Fresh Supplementary List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	16-02-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	12-02-2024	
Fresh List	ATTAU RAHMAN MASOODI , BRIJ RAJ SINGH (Bench ID : 3109)	08-02-2024	DATE FIXED

View Order Sheet

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कार्यालय उपजिलाधिकारी अमरोहा

संख्या: 1133 /संग्रह /2024

दिनांक 20/01/2024

विषय:- ईट भट्टो के विरुद्ध प्रमाण नियंत्रण बोर्ड द्वारा अधिरोपित पर्यावरणीय क्षतिपूर्ति धनराशि की वसूली के सम्बन्ध में।

अपरजिलाधिकारी
जनपद-अमरोहा।
महोदय

कृपया उपरोक्त विषयक कार्यालय के पत्र संख्या 1341/खनिज अनुभाग /2024-25 दिनांक 18.9.2024 का संदर्भ ग्रहण कराने का कष्ट करें, जिसके अन्तर्गत 03 ईट भट्टो द्वारा माननीय उच्च न्यायालय इलाहबाद /लखनऊ में रिट योजित नहीं किये जाने पर वसूल की स्थिति से अवगत कराया जाने के निर्देश दिये गये हैं।


उक्त के सम्बन्ध में महोदय को अवगत कराना है कि 03 मॉग पत्रों में से 02 मॉग पत्र तहसील अमरोहा से सम्बन्धित है :-

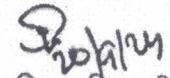
1- मैसर्स कमर ईट उद्योग (नया नाम पप्पू ईट उद्योग) ग्राम मकसूदपुर बम्बूगढ रोड बाई पास अमरोहा के विरुद्ध एक मॉग पत्र रू0 78,30,625/-का जिलाधिकारी महोदय अमरोहा के कार्यालय से दिनांक 03.01.2024 को वसूली हेतु उपलब्ध कराया गया। फर्म के प्रोपराईटर मौ0 कमर के विरुद्ध साईटेशन आर0सी0 प्रपत्र 36 दिनांक 03.01.2024 को जारी कर कार्यवाही हेतु सम्बन्धित अमीन को उपलब्ध कराया गया। अमीन द्वारा साईटेशन की तामील प्रोपराईटर मौ0 कमर पर दिनांक 05.01.2024 को कराई गयी।

अमीन द्वारा बाकीदार पर बार-बार तकादा करने पर भी बकाया धनराशि जमा नहीं की गयी। इसलिए बाकीदार की अचल सम्पत्ति की कुर्की हेतु आर0सी0 प्रपत्र 41 दिनांक 24.01.2024 को जारी किया गया। उपजिलाधिकारी महोदय अमरोहा के आदेश के अनुपालन में बाकीदार की अचल सम्पत्ति की कुर्की कर राजस्व अनिलेखों में कुर्की का इन्द्राज दिनांक 24.01.2024 को करा दिया गया। बाकीदार द्वारा बकाया धनराशि अदा न करने पर बाकीदार की अचल सम्पत्ति की नीलामी की तिथि 18.10.2024 नियत है।

2- मैसर्स आसरा ईट उद्योग ग्राम चौदनगर के विरुद्ध रू0 29,76,875/-का मॉग पत्र जिलाधिकारी महोदय अमरोहा के कार्यालय से दिनांक 03.01.2024 प्राप्त हुआ। फर्म के प्रोपराईटर रविराज व सुधा चौधरी के विरुद्ध साईटेशन आर0सी0 प्रपत्र 36 दिनांक 03.01.2024 को जारीकर कार्यवाही हेतु सम्बन्धित अमीन को उपलब्ध कराया गया।

अमीन द्वारा साईटेशन की तामील बाकीदार के भतीजे पर करायी गयी। भतीजे ने अवगत कराया कि श्री रविराज पुत्र परम सिंह निवासी ग्राम चौदनगर की मृत्यु दिनांक 10.06.2022 को हो चुकी है जिसके साक्ष्य में मृत्यु प्रमाण पत्र संलग्न किया। इसके अतिरिक्त दूसरे प्रोपराईटर श्रीमति सुधा चौधरी ग्राम प्रधान/लेखपाल/अमीन की आख्यानुरार वर्तमान में गाँव में नहीं रहती है। ऐसी स्थिति में मॉग पत्र कार्यालय के पत्र सं0-628 दिनांक 15.02.2024 को वारिसान दर्ज करने हेतु बिना वसूल वापस किया गया। आख्या महोदय की सेवा में सादर प्रेषित है।


तहसीलदार
अमरोहा


उप जिलाधिकारी
अमरोहा

GOVERNMENT OF UTTAR PRADESH
DEPARTMENT OF MEDICAL AND HEALTH
GRAMA PANCHAYAT RAJADPUR



मृत्यु प्रमाण-पत्र
DEATH CERTIFICATE

यह प्रमाण-पत्र मृत्यु के तथ्यों के आधार पर जारी किया गया है। यह मृत्यु के तथ्यों के आधार पर जारी किया गया है।

THIS IS TO CERTIFY THAT THE FOLLOWING INFORMATION HAS BEEN TAKEN FROM THE ORIGINAL RECORD OF DEATH WHICH IS THE REGISTER FOR GRAMA PANCHAYAT RAJADPUR OF TANGAI BLOCK MORADABAD OF DISTRICT MORADABAD OF STATE/UNION TERRITORY UTTAR PRADESH, INDIA.

मृत्यु के नाम / NAME OF DECEASED: RAM RAJ

लिंग / SEX: पुरुष / MALE

मृत्यु के पते / AADHAAR NO. XXXXXXXXXX

मृत्यु के स्थान / PLACE OF DEATH: TEETHANKER MAHAVERN MEDICAL COLLEGE RESEARCH CENTER

मृत्यु के दिनांक / DATE OF DEATH: 04-08-2022
FOURTH AUGUST TWO THOUSAND TWENTY TWO

पति / पत्नी के नाम / NAME OF HUSBAND / WIFE: MINAKSHI

मृत्यु के उम्र / AGE OF DECEASED: 26 YEARS

हUSBAND/WIFE AADHAAR NO. XXXXXXXX159

मृत्यु के माता के नाम / NAME OF MOTHER:

पिता के नाम / NAME OF FATHER: LATE PARAN SINGH

मृत्यु के पते / MOTHER'S AADHAAR NO:

पिता के पते / FATHER'S AADHAAR NO.:

मृत्यु के स्थान के पते / ADDRESS OF THE DECEASED AT THE TIME OF DEATH:

स्थायी पते / PERMANENT ADDRESS OF DECEASED:

राजपुर, चण्डीनगर, अमरोहा, अमरोहा, उत्तर प्रदेश-244236

RAJADPUR, CHANDINAGAR, AMROHA, AMROHA, UTTAR PRADESH-244236

पंजीकरण संख्या / REGISTRATION NO. U-2022-000479-000258

पंजीकरण तिथि / DATE OF REGISTRATION: 03-08-2022

मृत्यु के समय / TIME OF DEATH: SIXTY OF TIME 1:30 AM

मृत्यु के दिनांक / DATE OF ISSUE: 04-08-2022

जारी करने वाला अधिकारी / ISSUING AUTHORITY

रजिस्ट्रार (जन्म एवं मृत्यु)
REGISTRAR (BIRTH & DEATH)
GRAMA PANCHAYAT RAJADPUR

ISSUED ON: 04-08-2022 04:00:00



COMPUTER GENERATED CERTIFICATE WHICH CONTAINS FACSIMILE SIGNATURE OF THE ISSUING AUTHORITY
THE GOVT. OF INDIA VIDE CIRCULAR NO. 1/17/2014-VS(CRS) DATED 27 JULY 2015 HAS APPROVED THIS CERTIFICATE AS A VALID LEGAL DOCUMENT FOR ALL OFFICIAL PURPOSES.



Annexure-4

कार्यालय उप जिलाधिकारी हसनपुर।

पत्रांक:- 195 /संग्रह/2024,

दिनांक:- 20.09.2024

अपर जिलाधिकारी (वि०/रा०),

अमरोहा।

महोदय,

कृपया कार्यालय जिलाधिकारी अमरोहा के पत्र संख्या 1341/खनिज अनुभाग/2024-25, दिनांक 18 सितम्बर 2024, का सन्दर्भ ग्रहण करने का कष्ट करें, जिसमें ईट-भट्टा M/S Khan Brick field-village Sakergarhi, The-Hasanpur, Dist-Amroha. के विरुद्ध पर्यावरणीय क्षतिपूर्ति धनराशि की नियमानुसार वसूली करते हुए, कृत कार्यवाही से वस्तुस्थिति की सुस्पष्ट आख्या उपलब्ध कराये जाने हेतु निर्देशित किया गया है।

उक्त के अनुपालन में तहसीलदार हसनपुर से आख्या प्राप्त की गयी। तहसीलदार हसनपुर ने अपनी आख्या में अवगत कराया है कि बाकीदार श्री युसुफ खान को दिनांक 04.01.2024 को आर०सी० प्रपत्र-36 (साईटेशन) जारी किया गया, जिसको ईट-भट्टा M/S Khan Brick field-village Sakergarhi, The-Hasanpur, Dist-Amroha. पर चस्पा किया गया। मौके पर भट्टा बंद मिला तथा कोई व्यक्ति भट्टे पर नहीं मिला। तत्पश्चात बाकीदार श्री युसुफ खान को दिनांक 18.01.2024 को आर०सी० प्रपत्र-37 जारी किया गया, जिसमें बाकीदार मौके से फरारा था, जिस कारण उसको गिरफ्तार नहीं किया जा सका। तत्पश्चात बाकीदार श्री युसुफ खान को दिनांक 02.02.2024 को प्रपत्र-38 जारी किया गया, जिसमें मौके पर फर्म बंद पायी गयी और मौके पर कोई नहीं व्यक्ति नहीं मिला और बाकीदार के नाम कोई चल सम्पत्ति नहीं मिली। तत्पश्चात दिनांक 07.02.2024 को चल व अचल सम्पत्ति की जांच क्षेत्रीय राजस्व निरीक्षक/लेखपाल से कराये जाने हेतु प्रार्थनापत्र प्रस्तुत किया गया। क्षेत्रीय राजस्व निरीक्षक/लेखपाल ने अपनी आख्या दिनांकित 20.09.2024 में अवगत कराया है कि दिनांक 20.09.2024 को मौके पर जाकर ईट-भट्टा M/S Khan Brick field-village Sakergarhi, The-Hasanpur, Dist-Amroha. की चल व अचल सम्पत्ति के सम्बन्ध में जांच की गयी, जिसमें यह पाया गया कि बाकीदार श्री युसुफ खान के नाम ग्राम जयतौली में कोई चल व अचल सम्पत्ति नहीं है। उक्त फर्म ईट-भट्टा M/S Khan Brick field-village Sakergarhi, The-Hasanpur, Dist-Amroha. ग्राम जयतौली मु० की गाटा संख्या 1493/0.150हे०, 1494/0.138हे०, 1495/1/1.680हे० में अवस्थित है। उक्त भूमि चकबन्दी अभिलेखों में श्री अकील अहमद पुत्र करीमदाद निवासी ग्राम शकरगढी, मझरा जयतौली के नाम अंकित है, उक्त भूमि बाकीदार श्री युसुफ खान के द्वारा लीज पर जी गयी थी। बाकीदार का एक मकान अलीगढ व एक मकान दिल्ली में है।

अतः क्षेत्रीय संग्रह अमीन व क्षेत्रीय राजस्व निरीक्षक/लेखपाल की आख्या से स्पष्ट है कि ईट-भट्टा M/S Khan Brick field-village Sakergarhi, The-Hasanpur, Dist-Amroha. स्वामी श्री युसुफ खान के नाम कोई चल व अचल सम्पत्ति नाम नहीं होने के कारण उक्त मांग पत्र में वसूली की कार्यवाही किया जाना सम्भव नहीं है।

संलग्नक:-यथोक्त।

तहसीलदार
हसनपुर

उप जिलाधिकारी
हसनपुर

In compliance of order dated 05-07-2024 passed Hon'ble NGT in OA No.-889/2022 (IA No.-321/2022, IA No.-18/24, IA No.-14/24, IA No.-13/24)

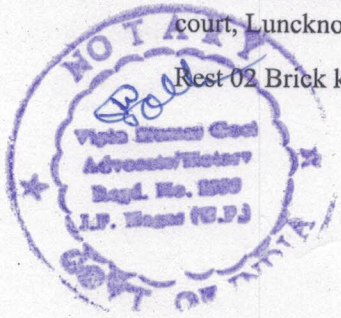
Hon'ble court has passed the order dated 05-07-2024 a brief portion of the said order is as below:-

"4- Learned Counsel for the UPPCB referring to the chart of pending proceedings reproduced in the action taken report by the District Magistrate, Amroha dated nil page 1913 has submitted that in respect of the brick kilns from sl. no. 44 till 55 and 58 till 61 and 63 to 70, no details of the pending writ petitions have been disclosed, therefore, further action for recovery of the Environmental Compensation (EC) can be taken against them."

In compliance of order dated 05-07-2024 passed Hon'ble NGT in OA No.-889/2022 (IA No.-321/2022, IA No.-18/24, IA No.-14/24, IA No.-13/24) as mentioned in the order the status of the Brick kilns which are mentioned at Sl No.-44 to 55 (12 No.), 58 to 63 (04 No.) and 63 to 70 (08 No.). A Total of 24 Brick kilns status regarding pending of writ petitions and action for recovery of the Environmental Compensation (EC) can be taken against them is annexed.

Out of 24 Brick kilns has stated above, 22 Brick kilns has filed writ petitions before Hon'ble High court, Luncknow/ Allahabad bench therefore no recovery proceedings could be complied with.

Rest 02 Brick kilns as mention above no citation could not be processed further.



In compliance of order dated 05-07-2024 passed Hon'ble NGT in OA No.-889/2022 (IA No.-321/2022, IA No.-18/24, IA No.-14/24, IA No.-13/24)

NGT order Sl No.	Name & Address of the debtor	Vested funds	If Matter in Hon'ble Court than Court Name	Case No.	Case Status	Stay by Hon'ble Court Yes/No (if)
44	New Raja Entt Udyog (Old Name Raja ent Udyog)Vill-Shahbajpur, Post-Joya, Amroha.	70,62,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	10534/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 01-04-2024
45	Indian/India Brick Works (Old Name Madad Brick works)Mirpur Joya Amroha.	27,06,250	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	5688/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 23-02-2024
46	Hafeez Ent Udhyog, Sultanpur Molvi, Navada Chaubara, Amroha	35,31,250	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	866/2024	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 30-01-2024
47	Classic Brick Works Vill-Kala Kheda, Amroha.	27,06,250	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	5943/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 26-02-2024
48	A.K.M Brick Field (New Name HKN Brick field)Vill-Kamalpur, Distt-Amroha.	27,62,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	7950/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 26-02-2024
49	Kanha Ent Udyog Najarpur, Amroha.	28,37,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	5878/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 26-02-2024
50	Golden Brick Works, Vill-Fattepur Mafi, Dist- Amroha.	70,62,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	5434/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 22-02-2024
51	Umar Altmas Brick Field (Present Name Social Brick works)Vill-Kanpura, Post-Didoli, Amroha.	71,62,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	6709/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 01-03-2024
52	Indian Brick Works, Vill-Kanpura, Dist-Amroha	28,06,250	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	6148/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 26-02-2024
53	Asra Ent Udyog Vill-Chandnagar, Amroha.	27,06,250	As per report of SDM Amroha (Annexed), Letter no.-1133/Sangrah/2024 dated 20-09-2024, It has been reported that Mr. Raviraj S/o Param singh Resident of Village chandnagar, Amroha is Dead on date 10.06.2022. Citation could not be processed further.			
54	Lakshmi Ent Udyog Vill-Sirsa Khumar, Kailsa Road, Amroha.	70,62,500	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	5939/24	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 26-02-2024
55	Super Gold Bricks Works (New Name R.K. ent udyog) Sirsa Khumar, Amroha.	27,25,000	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	2566/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 15-02-2024

58	Jishan Ent Udyog Kailsha Road, Paytikalan, Amroha.	28,62,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1281/2024	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 08-02-2024
59	Saklani Ent Udyog (Old Name Mehrab Ent Udyog)Village-Paity Kalan, Amroha	28,62,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1297/24	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 08-02-2024
60	Hazi Mustak Brick WorksVillage and Post-Tavai Majra, Paity Kalan, Amroha	28,62,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	771/2024	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 25-01-2024
61	King Brick Field (New Present Name New King Brick field)Vill-Karnpur Chaudharpur, Amroha.	27,06,250	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	3598/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 19-03-2024
63	Mohasin Brick Works (Present name New Fine brick Works)Vill-Payati Kalan, Amroha.	28,62,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1279/24	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 08-02-2024
64	New Rashik Ent Udyog (New Name Anmol Ent Udyog) Vill-Sinaura, Dist-Amroha.	28,06,250	Writ Petition has been filed before Hon' Ble High Court Allahabad bench therefore no recovery proceedings could be complied with.	8310/2024	Connect with case no-1525/2024 (M/s Arju Brick Works)	Yes 14-03-2024
65	Shyam Ent Udyog (New Present name sangum ent udyog)Payanti Kalan, Amroha	28,62,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1402/24	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 12-02-2024
66	Hindustan ent UdyogVill-Payti kalan, Dist-Amroha.	72,18,750	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1324/2024	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 09-02-2024
67	New Fauji Brick WorksGangacholi, Gangeshwari, Amroha.	27,37,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1325/24	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 09-02-2024
68	Chapna Brick WorksVill-Chapna Gangeshwari, Amroha.	27,37,500	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1988/2024	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 27-02-2024
69	Shankar Brick Works (New Name Narayan Brick works)Dhadiyal, Gangeshwari, Amroha.	27,06,250	Writ Petition has been filed before Hon' Ble High Court Lucknow bench therefore no recovery proceedings could be complied with.	1286/24	Connect with case no-151/2024 (M/s New Star Brick Works)	Yes 08-02-2024
70	Khan Brick fieldVillage-Sakergarhi, Amroha	27,37,500	As per report of SDM, Hasanpur (Annexed), Letter no.-195/Sangrah/2024 dated 20-09-2024, It has been reported that Mr. Yusuf Khan is not having any movable and immovable property . Citation could not be processed further.			